

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Original Application No. 878/2022

Tamil Nadu Fly Ash Brick and
Blocks Manufacturers Association

Applicant

Vs.

Government of India & Ors.

Respondent(s)

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S. No.	Particulars	Page No.
1.	Response on behalf of Respondent No. 3, Central Pollution Control Board (CPCB) in compliance of order dated 07.12.2022 in OA No. 878/2022, Tamil Nadu Fly Ash Brick and Blocks Manufacturers Association Vs. Government of India & Ors.	
2.	Annexure-I: A copy of Hon'ble NGT order dated 07.12.2022 & Notice dated 08.12.2022.	



(Nazimuddin)

Scientist F

Central Pollution Control Board

Delhi-110032

Date: 06.02.2023

Place: Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 878/2022**

Tamilnadu Fly Ash Brick And
Blocks Manufacturers Association..

Applicant

Vs.

Union of India & Others

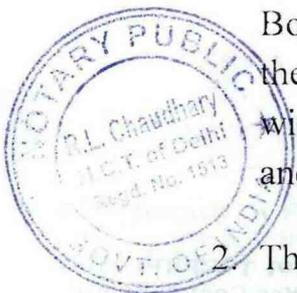
Respondents

**RESPONSE ON BEHALF OF RESPONDENT NO. 3,
CENTRAL POLLUTION CONTROL BOARD**

I, Nazimuddin, S/o Shri Shri Iftitah Uddin , aged about 57 years and having office at the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032, do hereby solemnly affirm and sincerely state as follows:-

1. That I am presently working as Scientist-F, Central Pollution Control Board (hereinafter referred to as CPCB) and have been authorized to file the reply affidavit on behalf of Respondent No. 3. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present as under:

2. That since no relief has been sought for by the petitioner against the answering Respondent No. 3 and even there is no averment against the answering respondent in the present petition and the answering respondent has no role, therefore, no specific response is required from the answering respondent.



3. That the above statement is true and correct to my knowledge and believeand based on information derived from official records which I believe to be correct.
4. That in view of above, it is respectfully prayed that this Answering Respondent No. 3 will abide any order(s)/direction(s) passed by this Hon'ble Tribunal.



hag

DEPONENT

नाजिमउद्दीन / Nazimuddin
 वैज्ञानिक "ई" / Scientist "E"
केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
 M/o Env't. Forest & Climate Change, Govt. of India
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Verification

Verified that the contents of the above affidavit are true and correct my knowledge and based on information derived from official records which I believe to be correct. No part of it is false and nothing has been concealed therein.

hag

DEPONENT

Delhi

Dated: 6th February, 2023

नाजिमउद्दीन / Nazimuddin
 वैज्ञानिक "ई" / Scientist "E"
केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
 M/o Env't. Forest & Climate Change, Govt. of India
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

- 6 FEB 2023

Items No. 06

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 878/2022

Tamil Nadu Fly Ash Brick and Blocks
Manufacturers Association

...Applicant

Versus

Govt. of India & Ors.

...Respondents

Date of hearing: 07.12.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Gaurav Kumar Bansal, Advocate

Respondent: None.

**APPLICATION IS UNDER SECTION 18(1) READ WITH SECTION 14 OF
NATIONAL GREEN TRIBUNAL ACT, 2010**

ORDER

1. The applicant-Tamil Nadu Fly Ash Brick and Blocks Manufacturers Association has filed this application under Section 18(1) read with Section 14 of the National Green Tribunal Act, 2010 for directing the Ministry of Power, Government of India to issue Office Order to direct all the Coal and Lignite based Thermal Power Plants not to implement its Advisory dated 22.02.2022 and also direct respondents no. 6 to 18 not to sell Fly Ash in violation of the order dated 25.08.2022 passed by this Tribunal in **Original Application No. 327 of 2022** titled as **Amaravati Fly Ash Bricks Manufacturers Association Vs. Union of India and Others.**

2. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments

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specified in Schedule I to the National Green Tribunal Act, 2010 and implementation of orders passed by this Tribunal.

3. Let notice of the application be issued to the respondents requiring them to file their response/ reply to the averments made in the application **within one week** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

4. List for further consideration on 15.12.2022 with O.A. No. 327/2022 titled as ***Amaravati Fly Ash Bricks Manufacturers Association Vs. Union of India and Others.***

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 07, 2022
AVT

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"BY EMAIL & SPEEDPOST A.D."

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 878 OF 2022

Tamil Nadu Fly Ash Brick and Blocks Manufacturers Association Vs
Govt. of India & Ors.

To :

1. **Union Of India**
Through its Secretary,
Ministry of Environment, Forests and Climate Change,
Paryavaran Bhawan, Jorbagh, New Delhi-110003
Email Address: secy-moef@nic.in (RESPONDENT NO.1)
2. **Ministry Of Power**
Through Its Secretary,
'F' Wing, Nirman Bhawan, New Delhi-110001
Email Address: narayanm.up@gov.in (RESPONDENT NO.2)
3. **Central Pollution Control Board**
Through Member Secretary, Parivesh Bhawan,
East Arjun Nagar, Delhi-110032
Email Address: ccb.cpcb@nic.in (RESPONDENT NO.3)
4. **Tamilnadu State Pollution Control Board**
Through Member Secretary, 76, Mount Salai,
Guindy, Chennai-600032
Email Address: tnpcb-chn@gov.in (RESPONDENT NO.4)
5. **NTPC- Corporate Office**
Through Chief Managing Director
NTPC Chawan, Scope Complex,
Institutional Area, Lodhi Road,
New Delhi-110003 (RESPONDENT NO.5)
6. **Tuticorin Of Thermal Power Plant**
Through its Chief Engineer,
Tuticorin Harbour Estate, Tuticorin-628004
Email Address: cetps@tnebnet.org (RESPONDENT NO.6)
7. **NLC Tamilnadu Power LTD**
Through its Chief Executive Officer,
Harbour Estate, Tuticorin-628004
Email Address: ceo.ntpl@nlcindia.in (RESPONDENT NO.7)
8. **Coastal Energen Private Ltd.**
Through its Chief Engineer,
Mela Marudur, D. Duraisamy Puram Po,
Ottapidaram Taluk, WGC Road,
Tuticorin-628002
Email Address: purchase2@coasalenergen.com (RESPONDENT NO.8)
9. **SEPC Power Private Limited**
Through its Chief Executive Officer,
Horbour Estate, VOC Road,
Turicoring-628004
Email Address: sepc.ppl@meilteam.in (RESPONDENT NO.9)
10. **Mettur Thermal Power Station-Stage I**
Through its General Manager,
Chinnakkavoor Post, Mettur Dam-636406
Email Address: cemtps@tnebnet.org (RESPONDENT NO.10)
11. **Mettur Thermal Power Station- Stage II**
Through Chief Executive Officer,
Mettur Dam, Salem District-636406
Email Address: cemtps2@tnebnet.org (RESPONDENT NO.11)
12. **North Chennai Thermal Power Station-Stage I**
Through its Chief Engineer, Athipet,
Ennore, Thiruvallur District,
Tamilnadu, Chennai-600120
Email Address: cenctps@tnebnet.org (RESPONDENT NO.12)
13. **North Chennai Thermal Power Station- Stage II**
Through its Chief Engineer,
Athipet, Ennore, Thiruvallur District,
Tamilnadu, Chennai-600120
Email Address: cenctps2@tnebnet.org (RESPONDENT NO.13)

- 14. Neyveli Lignite Corporation T. Stage I**
Through its DGM-Civil, NLC India Ltd.,
Neyveli-607802 (RESPONDENT NO.14)
- 15. Neyveli Lignite Corporation T. Stage II**
Through its DGM-Civil,
NLC India Ltd., Neyveli-607807 (RESPONDENT NO.15)
- 16. Neyveli Lignite Corporation T. Stage II Expansion**
Through its Nodal Officer, NLC Officer,
NLC India Ltd., Neyveli-607807 (RESPONDENT NO.16)
- 17. Neyveli Lignite Corporation NMTP**
Through its Nodal Officer,
NLC India Ltd., Neyveli-607807 (RESPONDENT NO.17)
- 18. NTPC Tamilnadu Energy Company Limited,**
Vallur Thermal Power Plant
Through its Chief Executive Officer,
Vellivoyal Chavadi Post, Ponneri Taluk,
Chennai, Thiruvallur District-600103 (RESPONDENT NO.18)

NOTICE

Whereas the above titled Application was listed before the Tribunal on 07.12.2022 (copy of order and petition are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

“3. Let notice of the application be issued to the respondents requiring them to file their response/ reply to the averments made in the application within one week by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

4. List for further consideration on 15.12.2022 with O.A. No. 327/2022 titled as Amaravati Fly Ash Bricks Manufacturers Association Vs. Union of India and Others.”

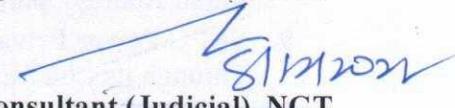
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2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 15th December, 2022, at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 07.12.2022.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 08th December, 2022.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)


Consultant (Judicial), NGT

